



**BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH.**

O. A. No. 350/ 657 of 2017.

Shri Subrata Mukherjee, son of late
Premtosh Mukherjee, aged about 52
years, Assistant Field Officer (GD),
Government of India, Special Bureau,
Kolkata, residing at Plot No. 22, Block
D, Sarada Pally, Kolkata- 700 039.
... Applicant.

-Vs-

1. Union of India through the Secretary (R), Cabinet Secretariat, Govt. of India, Room No. 1001, B-2 Wing, 10th Floor, Parya Varan Bhawan, C.G.O. Complex, Lodhi Road, New Delhi- 110 003.
2. The Additional Secretary (Personnel), Government of India, Cabinet Secretariat, Government of India, Room No. 1001, B-2 Wing, 10th Floor, Parya Varan Bhawan, C.G.O. Complex, Lodhi Road, New Delhi-110 003.
3. Commissioner (EZ), Special Bureau, Govt. of India, 316, Shanti Pally, East

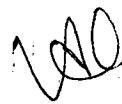
Vd

Kolkata Township Project, Kolkata- 700
039.

4. The Deputy Commissioner (Operations),
Special Bureau, Government of India,
Kolkata, 316, Shanti Pally, East Kolkata
Township Project, Kolkata- 700 039.

5. The Deputy Commissioner
(Administration), Special Bureau,
Government of India, Kolkata, 316,
Shanti Pally, East Kolkata Township
Project, Kolkata- 700 039.

... Respondents.



No. O.A. 350/00657/2017

Date of order: 20.9.2017

Present: Hon'ble Mr. A.K. Patnaik, Judicial Member
 Hon'ble Dr. Nandita Chatterjee, Administrative Member

For the Applicant : Mr. S.K. Dutta, Counsel
 For the Respondents : Mr. R. Halder, Counsel
 Mr. R. Mukherjee, Counsel

O R D E R (Oral)

A.K. Patnaik, Judicial Member:

Heard Mr. S.K. Dutta, Ld. Counsel for the applicant and Mr. R. Halder and Mr. R. Mukherjee, Ld. Counsel for the official respondents.

2. Mr. Dutta submitted that the applicant is willing to go on transfer but his mother is completely bed ridden and sister is a lunatic patient, therefore, he wants a place of posting where he can communicate to and from Kolkata by train. Mr. Dutta also submitted that from Agartala there is no direct communication except by flight, therefore, the respondents may be directed to consider his case on humanitarian ground. On being questioned about the places where the posts are lying vacant, Mr. Dutta states that the applicant wants to prefer a comprehensive representation addressed to respondent Nos. 3, 4 and 5 enclosing the medical documents/prescriptions showing the health condition and the disease of the mother as well as sister of the applicant and also a list of places where the posts are lying vacant within a period of 2 weeks from today and if in case any such representation enclosing all the relevant documents are made to the respondent Nos. 2, 3 and 4 then the respondent Nos. 2, 3 and 4 may consider the same keeping in mind the health condition as well as the service rules governing the field.

3. We make it clear that though we have not entered into the merits of the case and all the points are left open for consideration of respondent Nos.



2,3 and 4 still then we hope and trust that after such consideration if the applicant can be accommodated in any of the places where vacancies exists as per the applicant then the respondents may do the needful at their end.

4. With the aforesaid observation and direction, the O.A. is disposed of.

Accordingly, both the M.A.s are also disposed of.

5. Copy of this order be handed over to Ld. Counsel for both sides.

6. The applicant is directed to annex copy of this order along with all relevant documents with his representation.

(Dr. Nandita Chatterjee)
Administrative Member

(A.K. Pattnaik)
Judicial Member

SP